

TO BE PUBLISHED IN PART II SECTION 3(ii) OF THE GAZETTE OF INDIA

GOVERNMENT OF INDIA
CENTRAL BOARD OF DIRECT TAXES
NEW DELHI: DATED THE 19th APRIL, 1980

NOTIFICATION
(INCOME TAX)

No. 3252(F.No.187/6/80-II (AI): In exercise of the powers conferred by sub-section (1) of section 121 of the Income-tax Act, 1961(43 of 1961) and in partial modification of the previous notification of even number dated 20th July, 1974, as amended from time to time, the Central Board of Direct Taxes, hereby direct that the Commissioners of Income-tax specified in column(1) of the Schedule hereto annexed with head quarters specified in column(2) thereof, shall perform the functions in respect of such areas or of such persons or classes of persons or of such incomes or classes of incomes or of such cases or classes of cases as are comprised in the Income-tax Circles, Areas or Districts referred to in Column(3):

Provided that the Commissioner of Income-tax shall also perform his functions in respect of such persons or of such cases as have been or may hereafter be assigned by the Central Board of Direct Taxes to any Income-tax authority sub-ordinate to him;

Provided further that a Commissioner shall not perform his functions in respect of such persons or of such cases or as have been or may be assigned to any Income-tax authority outside his jurisdiction

INDU
SCHEDULE

<u>INCOME TAX COMMISSIONER</u>	<u>HEADQUARTERS</u>	<u>JURISDICTION</u>
1	2	3
5. Bombay City-I	Bombay	1. Companies Circle-I 2. Bombay Circle 3. Professional Circle dealing with cases of all persons engaged in the carrying on of medical profession and profession as lawyers, advocates, solicitors, registered accountants, cost accountants, Income-tax Practitioners and as Engineers, Architects and Management Consultants in the territorial limits of Greater Bombay. 4. Special Circle-I

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5A. Bombay City-II	Bombay	<ol style="list-style-type: none"> 1. Companies Circle-III 2. Foreign Companies Circle-I 3. Estate Duty Circle 4. Special Circle-II 5. Special-Circle-II-A 6. X-Ward dealing with cases of all persons carrying on business as road transport operators and all cases assigned by any other order or orders under the provisions of the I.T.Act, 1961, of the assessee having their principal place of business or profession in the territorial jurisdiction of C.I.T., Bombay City-II, Bombay and who are assessed or assesseeable in Commissioner of Income-tax, Bombay City-II, Bombay's charge or assesseees whose cases are specifically assigned to the charge of Commissioner of Income-tax, Bombay City-II, Bombay by virtue of any order or orders under the provisions of the I.T.Act, 1961 or under the corresponding provisions of the Indian Income-tax Act, 1922 and any other provisions of the I.T.Act, 1931. 7. B.R.C. & N.E.R.C. 8. All the Companies as defined in the I.T.Act, 1961 having their principal place of business, profession or vocation in the territorial jurisdiction of the following Wards/Circle/Districts and over which no other Commissioner at Bombay holds jurisdiction at present D-I and D-II Wards.
5B. Bombay City-III	Bombay	<ol style="list-style-type: none"> 1. Companies Circle-III 2. Foreign Companies Circle-II 3. A-V, Ward 4. Film Circle 5. Special Circle-III 6. Special Circle-III-A. 7. All Companies as defined in the Income-tax Act, 1961, having principal place of business, profession or vocation in the territorial jurisdiction of the following Wards/Circles/Districts and over which no other Commissioner at Bombay holds Jurisdiction at present A-I Ward, A-II Ward, A-III Ward, A-IV Ward & A-V Ward.

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5-C Bombay City-IV	Bombay	<ol style="list-style-type: none"> 1. Companies Circle-IV 2. A-I Ward & A-II Ward 3. Trust Circle dealing with cases in which exemption from tax is claimed under clause (20A) or Clause (21) or Clause (22) or Clause (22A) or Clause (23) or Clause (23A) or Clause (23B) or Clause (23C) or Clause (24) or Clause (25) of section 10 read with section 12 & 13 of the I.T. Act, 1961 in the territorial limits of Greater Bombay. 4. Special Circles-IV & IV-A 5. All Companies as defined in the I.T. Act, 1961 having their principal place of business, profession or vocation in the territorial jurisdiction of the following wards/Circles/Districts and over which no other Commissioner at Bombay holds jurisdiction at present; C-I Ward, C-II Ward, C-III Ward, C-IV Ward and C-V Ward.
5-D Bombay City V	Bombay	<ol style="list-style-type: none"> 1. Companies Circle-V 2. B-I Ward & Evacuee Circle-II 3. B-II Ward 4. B-III Ward & Foreign Section 5. Special Circle-V 6. All Companies as defined in the I.T. Act, 1961 having their principal place of business, profession or vocation in the territorial jurisdiction of the following Wards/Circle/Districts and over which no other Commissioner at present holds jurisdiction B-I Ward, B-II Ward, B-III Ward, E-Ward Market Ward, G-Ward & GA-Ward.
5-E Bombay City-VI	Bombay	<ol style="list-style-type: none"> 1. Companies Circle-VI 2. Special Circle-VI 3. Market Ward 4. A-III Ward 5. A-IV Ward 6. All Companies as defined in the I.T. ACT, 1961 having the principal place of business, profession, or vocation in the territorial jurisdiction in the following Wards Circles/Districts and over which no other Commissioner holds jurisdiction at present B.S.D.(E), B.S.D.(S), B.S.D.(W) and B.S.D.(N)

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5F Bombay City-VII	Bombay	<ol style="list-style-type: none"> 1. D-I Ward 2. D-II Ward 3. C-IV Ward 4. Special Circle-Vii-A.
5G Bombay City-VIII.	Bombay	<ol style="list-style-type: none"> 1. C-I Ward 2. C-II Ward & Evacue Circle-I 3. C-III Ward 4. C-V Ward 5. Special Circle-VII.
5H Bombay City-IX	Bombay	<ol style="list-style-type: none"> 1. E-Ward 2. G-Ward 3. GA Ward 4. B.S.D(South) 5. Special Circle-VIII
5-I Bombay City-X	Bombay	<ol style="list-style-type: none"> 1. B.S.D.(East) 2. B.S.D.(North) 3. B.S.D.(West) 4. Survey Circles I & II. 5. Special Circle-IX
5-J Bombay City-XI	Bombay	<ol style="list-style-type: none"> 1. Salaries Branch-I 2. Salaries Branch-II 3. P.D.S.

This notification shall take effect from 1st May, 1980

sd/ -

(B.M.SINGH)

UNDER SECY. CENTRAL BOARD OF DIRECT TAXES

To
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ASST. DIRECTOR OF INSPECTION (B.S.P)

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